

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Company Appeal (AT) (Insolvency) No. 249 of 2026

IN THE MATTER OF:

Kunal Karunakar Nidadavolu

...Appellant

Versus

Sarens Heavy Lifts India Pvt. Ltd. And Anr.

...Respondents

Present:

For Appellant : Mr. Milan Singh Negi, Mr. Nikhil Kumar Jha, Ms. Katyayani, Advocates.

For Respondents :

O R D E R
(Hybrid Mode)

04.02.2026: Learned counsel for the Appellant submits that after passing of the order initiating CIRP against the Appellant in Section 9 application, the Appellant has approached the Operational Creditor and almost settled the matter. He prays that the appeal be heard after a week to bring settlement on record.

In view of the above submission, we direct the appeal to be heard on **20.02.2026.**

In the meantime, in pursuance of the impugned order, in event publication has already been made, the Resolution Professional shall collate the claims but shall not constitute the CoC.

[Justice Ashok Bhushan]
Chairperson

[Barun Mitra]
Member (Technical)

Archana/md